

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**APPEAL NO... of 2025**

**I.A No.- 65 of 2025**

**IN THE MATTER OF**

**HARIPADA MANNA** .Appellant

Versus

**STATE OF ODISHA &Ors** ...Respondents

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PLACE: Bhubaneswar

SANKAR PRASAD PANI

*S.Pani*

DATE: 12/06/2025

ASHUTOSH PADHY

*A.Padhy*

ADVOCATE

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

I.A NO-----/2025

APPEAL NO ----- OF 2025

IN THE MATTER OF:

**HARIPADA MANNA**

**APPELLANT**

**VERSUS**

**STATE OF ODISHA AND OTHERS ...**

**RESPONDENTS**

**APPLICATION FOR CONDONATION OF DELAY OF 50 DAYS, UNDER  
SECTION 16 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010**

**MOST RESPECTFULLY SHOWETH:**

1. The Appellant is filing the present Appeal challenging the grant of District Survey Report (DSR) of Sand Sources of Balasore District located in District-Balasore, State-Odisha for the period 2025-2030 dated 25/03/2025. The detailed facts and grounds for the Appeal are set out in the Appeal and are not repeated here for the sake of brevity. The Applicant seeks leave of this Hon'ble Tribunal to rely on the same for the purpose of the present Application.
2. That the appellants came to know about the grant of District Survey Report (DSR) of Sand Sources of Balasore District located in District-Balasore, State-Odisha for the period 2025-2030 dated 25/03/2025 only when they visited the Office of the Mining Officer Balasore from where they knew about the approval of (DSR) of Sand Sources of Balasore on dated 25/03/2025.
3. After filing of complaint and notice received from the Mining Officer Balasore. The Appellant participated in the hearing process. Since no communication was received about the outcome of the hearing process. The Appellant visited the office of the Mining Officer Balasore on 2<sup>nd</sup> June 2025

where he came to know that the DSR (Sand) for Balasore District has been approved and soon after he tried to contact his Advocate for preparation of the Appeal memo.

4. That there is a delay of 50 days from the date of approval by SEIAA to the date of filing. This delay is not intentional or deliberate but because of lack of information about the grant of approval by SEIAA. Further because the appellant could not have any information about the grant of approval by SEIAA which was supposed to be published in two leading newspaper which has not been done.
5. Be that as it may be the appeal is filed within 90 days from the date of the impugned order and the Appellant prays for liberal consideration of delay in filing this appeal as because the issue raised in the appeal bears significant impact on environment, river as well as people residing nearby river. This Appellant is one of them who is going to be affected by this approving of the DSR without considering the objections raised by the Appellant.
6. It is submitted that as per the directions of this Hon'ble tribunal passed in *Save Mon Region Federation v Union of India and Ors*, ALL (I) NGT PB (1) (1) the copy of the environment clearance along with all the conditions and safeguards has to be published in two local newspapers of the district or State where the project is located. However, in the present case the directions of this Hon'ble Tribunal has not been complied with in letter and spirit since the impugned order dated 25/03/2025 has not been communicated to the public at large. It is submitted that till date the copy of the approval letter has not been published in the newspaper which is a clear violation of the Hon'ble Tribunal judgment as well as Regulation 10(i) (a) of the EIA Notification, 2006 as amended in 2009.
7. The Appellants then held discussion with the community in order to understand the contents of the approved DSR, due to complexity in the process of preparation of DSR and the subsequent approval by the SEIAA.
8. Since the community at large is likely to be affected in view of the environmental consequences, the appellants tried to find a lawyer and consult with him to understand the implications.
9. That the appellant also took time to mobilize resources, gathered documents and collect funds and to meet the Advocate at Bhubaneswar for filing of this present Appeal in Kolkata.

10. That as per the provision of section 16 of the National Green Tribunal Act, 2010 the copy of the approved DSR letter dated 25/03/2025 has been obtained around 8<sup>th</sup> June 2025. Thus, the same has been filed within thirty days of communication of the order and within the period of ninety days as prescribed under the NGT Act, 2010.
11. That thereafter the appellant visited the counsel at Bhubaneswar on 10/06/2025 and handed over the relevant material required for drafting of the appeal. The draft memo of appeal was thereafter sent to the Appellant for their approval. Thereafter the Appeal memo was verified by the Appellant and upon satisfied with the draft signed the affidavit and sent back to the Advocate for e-filing and the Appeal was e-filed on dated 04/06/2025.
12. Therefore the Appellant submits that the delay in filing of the Appeal is neither deliberate nor intentional but due to the reason mentioned above. The Appellant will suffer great prejudice if the delay, if any in filing the Appeal is not condoned.
13. That in the interest of justice, equity and fair play it is submitted that the delay of in filing the present appeal be condoned.

### **PRAYER**

It is therefore most respectfully prayed before this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to pass an order thereby:

- a) Condoning the delay of 50 days in the filing of the Appeal against the grant of District Survey Report (DSR) of Sand Sources of Balasore District located in District-Balasore, State-Odisha for the period 2025-2030 on dated 25/03/2025 by the SEIAA Odisha.

Place: Bhubaneswar

APPELLANT THROUGH

 

Date : 12/06/2025

ADVOCATE

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Sl. No. 1375 Vol. No. 11a  
Date 12.6.25



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Appeal No. \_\_\_\_ of 2025

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In re:

HARIPAD MANNA .APPLICANT

Versus

STATE OF ODISHA &Ors ... RESPONDENTS

**AFFIDAVIT**

I, I, Haripada Manna, S/o Late Paresh Chandra Manna, Aged about 53 years, Resident of Sekhsarai, Po-Chalanti, PS-Jaleswar, Dist-Baleswar Odisha, 756032, do hereby solemnly affirm, and declare as under:



1. That I am the appellant in the above mentioned Appeal.
2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
3. That I have read over the contents of the accompanying I.A. and the same is true and correct and is drafted on my instruction.

*Haripada Manna*  
DEPONENT

**VERIFICATION**

Verified on this 12th day of June 2025 at (Place) Jaleswar.....that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By  
Advocate *Selto*

*Selto* affirms before me this 12th day of June 2025 at 11:00 A.M/P.M in my office of the Notary Public, Jaleswar. *Haripada Manna* has been readover & explained to the deponent who seemed perfectly to understand the contents at the time of making the affidavit.

DEPONENT

*Selto*  
12.6.25  
NOTARY PUBLIC  
JALESWAR ODISHA